

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'A' : NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI KUL BHARAT, JUDICIAL MEMBER**

**ITA Nos. 5341 to 5344/Del/2019  
Assessment Years : 2012-13 to 2015-16**

<b>KANTI BIJLEE UTPADAN NIGAM LTD., NTPC BHAWAN, SCOPE COMPLEX, LODHI ROAD, 7, INSTITUTIONAL AREA, NEW DELHI – 110 003 (PAN: AACCV4323J) (Appellant)</b>	<b>Vs.</b>	<b>ITO, WARD 14(2), C.R. BUILDING, NEW DELHI  (Respondent)</b>
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Appellant by	:	None.
Respondent by	:	Sh. M. Baranwal, Sr. DR.

Date of hearing	:	16.07.2021
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Date of pronouncement	:	16.07.2021
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**ORDER**

**PER G.S. PANNU, VP :**

These appeals by the assessee for the assessment years 2012-13 to 2015-16 are directed against the respective orders of Learned CIT(A)-5, New Delhi.

2. None appeared on behalf of the Assessee before us at the time of virtual hearing. However, Shri Ranjeet Bhattacharya, Chief Financial Officer, Kanti Nijlee Utpadan Nigam Limited vide his email dated 25<sup>th</sup> June, 2021 has requested for withdrawal of the captioned appeals, as the assessee i.e. Kanti Bijlee Utpadan Nigam Limited has decided to settle the income tax disputes under Vivad Se Vishwas Scheme and therefore wishes to withdraw the captioned appeals.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the aforesaid appeals.

5. In the result, all the 04 appeals of the assessee are dismissed as withdrawn.

Above decision was pronounced at the conclusion of Virtual Hearing on 16h July, 2021.

Sd/-

**(KUL BHARAT)**  
**JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)**  
**VICE PRESIDENT**

SRB

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1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar